e the mished by the candiday ination Paper Brij Kishor vind andalight rivite of Antu vind Aged . 5.1 ... years resident of vill - Jaitpur Khurd (mention full postal address), a candidate at the above P. 0 - Jaitpur Kalq, P. 5 - Bhagawanpur, Dist - Kaimur Election, do hereby solemnly affirm and state on oath as under:strike out whichever is not applicable) (1) I am a candidate set up by B . J . P (name of the political party) / am contesting as an Independent candidate. (2) Details of PAN and status of filing of Income tax return : Sl. No. Names Permanent The financial year for Total income Account Number which the last shown in income (PAN) Income-tax return has Tax Return (in been filed Rupees) 6000/= Permont 1. Self A G. DPB 0062E 2009 2. Spouse-NiL NIL NIL 3. Dependent 1 NIL NIL NIL

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

NIL

NIL

4.

5.

Dependent 2

Dependent 3

SL No.	Offence	Description
(a)		IN The court C. J. M. Bhabua US - 3 Bihar property virupan Act
(b)	Name of the court, Case No. and Date of order taking cognizance :	Sri A.K. singh J.M. Bhabua Fr. No - 356/011, cognizance Dated - 7-12-05
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	NIL

NIL

NIL

NIL

NIL

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s), Case No. and	
	Date(s) of order(s).	NIL

(5) That I give herem below the details of the assets (movable and inamovable etc.) of myselic my spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	
						Levestors access	
()	Cash in hand	50,000=	5000/=	NIL	NIL	NiL	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S.B.I Bhabua 125000/= S.B.I secreta ni at fluo 25000/= S.B.I Bidhan Inandal Patna 175000/=		ніЦ	NIL	NIL	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NiL	NIL	NiL	NiL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	pi L	NIL	NIL	NIL	NIL	NiL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	NIL	HIL	HI L	HiL	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BRIAP 6110 valu- 325000/	NIL.	NiL	NIL	NiL	
(vii)	lewelry, bullion and valuable thing (give details of weight and value)	Gald - 25gr vals - 70000/=	Cold - 30 fr Valu-84000/ chandi - 1 kg: Valu -55000/=	. NIL	NiL	NIL	

(vi :) Any other assets such as value of Claims/interest	HIL	MIL	MIL	NIL	NIL
(ix, Gross Total value	620000/=	1440001-	NIL	NiL	NIL

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
No i)	Location(s) Mayza Survey number(s)	-Makapikhoh Khata - 265 Yaitpur Kohama Khata - 7	MiL	NiL	NIL	NiL
	Area (Total measurement in acres)	1 · 72 1 AKers	NIL	NIL	NiL	NIL
	Whether inherited property (Yes or NO)	No	НО	NiL	NiL	NiL
	Date of purchase in case of self acquired property Cost of Land (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc.		HIL	NIL	Nil	NiL
			NIL	NIL	NiL	NIL
			Ni L	NIL	HIL	NiL
	Approximate Current market value	222000/=	HIL	Ni∟	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	HIL	No-1	NiL	NIL	PiL
	Area (Total measurement in sq. ft.)	міш	0-0620	NIL	NIL	NiL
	Whether inherited property (Yes or NO)	нО	NO	NIL	NIL	NiL
	Date of purchase in case of self acquired property	NIL	By phrchase	NiL	NiL	NiL
	Cost of Land (in case of purchase) at the time of purchase	HiL	1300000 =	NIL	NIL	NiL
	Any Investment on the land by way of development, construction etc.	NIL	HIL	NIL	NiL-	NiL
	Approximate Current market value	NiL _	13680007=	NiL	NIL	NiL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NiL	HIL	NiL	NIL	NiL
	Built up Area (Total measurement in sq. ft.)	NIL	HiL	NiL	NIL	NIL

	V scher inherited property (* ee or NO)	No	но	No	No	No
	Dear of purchase in case of serif activitied property	MIL	HIL	NIL	HIL	NIL
Ĭ	parchase) at the time of	HIL	pi L	HiL	міц	NIL
	A sy Investment on the property by way of development, construction etc.	NiL	NiL	NiL	NIL	NIL
	Approximate Current market value	NIL	NIL	NiL	NIL	NIL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	NiL	NIL	HIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	MIL	NIL
	Built up Area (Total measurement in sq. ft.)	NiL	NiL	NIL	NIL HD HIL	NIL MKD HIL
8	Whether inherited property (Yes or NO)	NO	NO	Na		
Ì	Date of purchase in case of self acquired property	MIL	MIL	MIL		
	Cost of property (in case of purchase) at the time of purchase		NIL	NIL	HIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	иіц	NiL	NIL
	Approximate Current market value	NIL	NIL	NIL	NiL	HIL
v)	Others (such as interest in property)	NIL	NIL	NiL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	8.42.000/-	15,12,000 =	HIL	HIL	HIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	HIL -	ніц	NIL	HIL	NiL
•	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NiL	NIL	NIL	MIL

	A-ty other liability	Mil	HiL	NiL	NIL	NIL
	Grand total of liabilities	MIL	HIL	NI L	HIL	HIL
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	HiL	HIL	HIL	HİL
	Dues to departments dealing with supply of water	HIL	MIL	NIL	NIL	NiL
	Dues to departments dealing with supply of electricity	NIL	NIL	NiL	NiL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NiL	NiL	NiL	NIL	нìL
	Dues to departments dealing with government transport (including aircrafts and Indicopters)	NiL	NIL	NiL	NiL	NiL
	Income Tax Dues	NIL	MIL	MIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	HIL	HIL	HIL	HIL	NIL
	Municipal /Property Tax Dues	HIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	HIL	NIL	NIL	NIL	NIL
	Any other dues	HIL	HIL	HIL	NIL	NIL
	Grand total of all Govt. dues	NIL	NIL	NiL	NIL	NIL

(7) Details of profession or occupation:

a. Self....NiL

b. Spouse .. N.i.L...

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

Matric - High school Bhagawanpur - 1983

B. A. (Ho.) - R. S. Callage Bhagawanpur - under magadh university Book Gaya - 1988

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Brij Kishor vind
2.	Full postal address	Brij Kishor vind Vill- Jaitpur Khurd, Ro. Jaitpur Kala P.S. Bhasawanpur, Dist- Kaimur
3,	Number and Name of the constituency and state	206- chainpur
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	В. Ј. Р.
4.		Ni L.

5		Candidate AGJPB	0062 E			or which la		T. riel	No.
	(b)	Spouse: No				No			NO
6.	(c)	Dependents No Details	of Assets and	Liabilit	ties i	No n rupees			NO
		Description	Self	Spouse	e D	ependent-I	Depende	nt-l1	Dependent-III
Α.		Moveable Asset (Total value)	620000/=	The second	1	NIL	HIL		NiL
В.	DF.	Immovable Asset	2 22 0001=	130000	00=	HIL	ніц		NI L
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	6800	of=	priL	ні		NIL
	(ii)	Approximate Current Market Price of Asset (Total Value)	8.42000/=	15120	00=	NiL		L	NIL
7		Liabilities	NIL	Hi	L	MIL	1	11L	HIL
		(i) Government dues (Total)	HIL	H	iL	NiL	1	HiL	MIL
-		(ii) Loans from Bank, Financial Institutions and others (Total)		HìL		HIL	1	ii L	NIL
8.	MI B	ighest educational qualificatric - High School and A. (Her) - R. S. collar Give details of School / Utburse) (Name of the School	Bhagawar He Bhagawar iiversity educa	ation wit	th ful	II TOTAL OF OIL	e eministed	and make	Activities and the

VERIFICATION

a popular above named, do hereby verify and declare that the contents of this affidavit are true and correct to the set of many characteristics and belief, no part of it is false and nothing material has been concealed there from. I further declare that well

(a Lie 1) to part of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(a Lie 1) to part of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(a Lie 2) to part of conviction or pending case against me other than those mentioned in items 3 and 4 above;

day of Ol 2012

DEPONENT

- Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 4. The affidavit should be either typed or written legibly and nearly.